

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(IB)152(PB)/2017

**IN THE MATTER OF:**

**M/s Macro Leafin Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

**Vs**

**M/s Arrow Resources Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy of Code, 2016**

**Order delivered on 11.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**


**For the APPLICANT / PETITIONER :-**

**For the RESPONDENT :-**

**ORDER**

At the time of second call none appears for the petitioner. But however, it is seen at the time of first call on behalf of the petitioner, Learned Counsel had put in his appearance. In view of the above let the matter be listed on 17<sup>th</sup> August, 2017 for further consideration.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**